

side of the Project and through local employment exchange and selection after advertisement.

#### **Agricultural Colonies for S.C. and S.T.**

2141. **Shri Pangarkar:** Will the Minister of Home Affairs be pleased to state:

(a) the names of places where agricultural colonies for Scheduled Castes and Scheduled Tribes have been started in Maharashtra under the Central-ly sponsored schemes during the year 1960-61 so far; and

(c) the amount of grants sanctioned by the Central Government utilised so far?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) and (b). The information has been called for from the Government of Maharashtra and will be laid on the Table of the House as soon as it is received.

#### **Legal Assistance to Harijans in Himachal Pradesh**

2142. **Shri Pangarkar:** Will the Minister of Home Affairs be pleased to state:

(a) the amount earmarked for giving legal assistance in Himachal Pradesh in 1960-61 to Harijans by the Harijan Welfare Board; and

(b) whether the whole amount has been spent?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) and (b). The information is being collected from the Administration and will be laid on the Table of the House as soon as it is received.

#### **Aid for Students' Tours in Punjab**

2143. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) the names of the Institutes in Punjab which were given financial aid for Students' tours, with amounts to each during the year 1958-59; and

(b) the details of the tours conducted (places visited) with the aid given?

**The Minister of Education (Dr. K. L. Shrimali):** (a) and (b). A statement is laid on the Table of the House. [See Appendix III, annexure No. 99].

#### **Legislation regarding Hire Purchase**

2144. **Shri D. C. Sharma:** Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 740 on the 24th November, 1960 and state the position about the question of undertaking legislation relating to hire-purchase in India?

**The Deputy Minister of Law (Shri Hajarnavis):** The Law Commission has concluded consideration of the Law of Hire-Purchase and will submit its Report on the subject to the Government shortly. The question of undertaking legislation will arise only after the Report of the Law Commission is received by the Government.

#### **Technical Personnel for Third Five Year Plan**

2145. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government are in a position to say how many technical personnel will be required for the implementation of the Third Five Year Plan in Delhi; and

(b) if so, what will be the number and what are the works for which they are required?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). Details of the programmes to be included in the Third Five Year Plan for Delhi, and the technical personnel required for their implementation are being finalized.

#### **Vijñan Mandirs**

2146. **Shri D. C. Sharma:** Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Unstarred Question No. 936 on the 29th November,